

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 173 OF 2023 (SZ)**

**IN THE MATTER OF:**

Rodda Ravi Kumar,  
Telangana

....

Applicant(s)

Versus

State of Telangana,  
rep. by its Chief Secretary,  
Telangana & Ors.

....

Respondent(s)

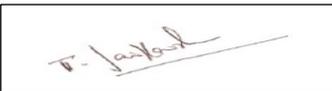
**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD  
(RESPONDENT Nos. 4 & 6)**

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**Place: Hyderabad**

**Date: 16-03-2024.**



**COUNSEL FOR RESPONDENT Nos.4 & 6**



**REPORT DATED 13.03.2024 OF THE ENVIRONMENTAL ENGINEER, REGIONAL OFFICE, NIZAMABAD IN APPLICATION NO. 173 OF 2023 FILED BY RODDA RAVIKUMAR, R/O.MADDIMADA (V), DEVAPUR (M), MANCHERIAL DISTRICT, TELANGANA STATE.**

It is to submit that Sri Rodda Ravi Kumar, R/o. Maddimada (V), Devapur (M), Mancherial District have filed an application against M/s.Orient Cement Ltd., at Devapur (V), Kasipet (M), Mancherial District and the main prayer of the applicant is regarding water pollution caused by the cement industry and discharging into open water bodies in Maddimada Nala, Salpalavagu river, which are flowing adjacent to the applicant house.

**In this regard the following is submitted:**

- 1) It is to submit that the Respondent industry, M/s.Orient Cement Ltd., Devapur (V), Kasipet (M), Mancherial District is engaged in production of Clinker -3.5 MTPA and Cement – 3.07 MTPA, Captive power – 50 MW, Synthetic Gypsum – 31,000 TPA.
- 2) The industry has obtained Environmental Clearance (EC) for expansion vide order Dt: 06.05.2021 from MoEF&CC, Gol (**Annexure-I**).
- 3) The industry has obtained Consent for Operation (CFO) vide order Dt: 13.06.2022 from Respondent Board with validity upto 30.06.2027 under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, stipulating conditions to comply. (**Annexure – II**).
- 4) The industry has obtained permission for Co-processing of Hazardous waste of 4,400 TPM, Non Hazardous waste & solid waste of 52,000 TPM as AFR fuel in the cement plant.
- 5) The Respondent industry has taken the following measures for controlling Air & Water pollution in the cement plant.
  - The industry is having three numbers of Rotary Kilns i.e. Kiln I, II & III of capacity 3600, 2800 & 4200 TPD respectively. The unit has provided ESPs as Air pollution control equipments to the Kilns I & II and RABH (Bag house) to Kiln – III.
  - The industry has provided ESPs for Clinker Cooler stacks, Bag houses for crusher coal mills, cement mills, packing plant etc.
  - The industry is also having Captive Power Plant 2 x 25 MW for which Electrostatic Precipitator (ESP) is provided as Air Pollution Control Equipment.
  - The industry has provided separate storage sheds for storage of Raw material i.e Laterite, Gypusm, Coal, Limestone.

- The industry has constructed concrete roads and provided water sprinkler system within the plant area to control fugitive dust emissions.
- The industry has provided dust collection and extraction system to control fugitive emissions at various transfer points.
- The industry has provided Online Continuous Emission Monitoring System (OCEMS) to 13 Nos of Stacks and 3 Nos of Online Continuous Ambient Air Quality Monitoring Systems (CAAQMS) and connected to the TSPCB & CPCB servers.
- The industry is utilizing 4395.5 KLD of water for various purposes and generates waste water of 800.5 KLD which are treated and reused for various purposes in the cement plant. There is no trade effluent discharge from the cement plant outside the plant premises.
- The industry has provided STP of 250 KLD capacity for treating the Domestic effluents from township. The treated sewage water is reused for plantation within the township of the plant. There is no discharge of any sewage water outside the township.
- The industry has developed green belt in an area of 245.79 Acres, out of total area 425.91 Acres.

Earlier this office has received complaints from Sri Rodda Ravi Kumar on 15.09.2022 & 26.06.2023 regarding discharge of effluent into Maddimada Vaagu, adjacent to his house thereby causing water pollution. In this regard, the Board officials have inspected the surroundings on 26.09.2022 & 05.08.2023 and observed that a seasonal Maddimada Vaagu passes through township and joins Salpalvaagu at a distance of 900 mtrs from the industry.

Water samples were collected from STP in the industry premises and Maddimada Vaagu located adjacent to the complainant's house. The analysis reports of STP indicate that the parameters are within the limits (**Annexure-III (A) & (B) and Annexure-IV**). This office has also furnished information along with analysis reports under RTI, 2005 to the Applicant (Applicant in the present OA) on 18.10.2023.

A Writ Petition No. 31667 of 2022 was also filed by Sri Rodda Ravi Kumar before the Hon'ble High Court of Telangana at Hyderabad on 02.08.2022 against expansion of the cement factory for not implementing the action plan for providing the amenities as per Environmental Clearance Dt: 06.05.2021. The Hon'ble High Court vide order dated:02.12.2022 has dismissed the case as withdrawn (**Annexure- V**).

**Status of present case:**

In response to the present case, the Board officials have inspected the unit on 20.02.2024 & 21.02.2024 and conducted Stack & Ambient Air quality Monitoring and collected water samples. The details of the sample collection are listed as below: -

- **AAQM & Stack samples:**

1. AAQM was conducted Near Police quarters in North-East direction and downwind with respect to the industry.
2. Stack attached to Rotary Kiln-III and Raw mill-III of capacity 4200TPD.
3. Stack attached to cement mill line-2.
4. Stack attached to CFBC Boiler (Captive Power Plant) of capacity 2x115 TPH.

The analysis reports for Stack & Ambient Air Quality indicate that the parameters are within the limits (**Annexure-VI**).

As per the Online Continuous Emission Monitoring System (OCEMS) of the stacks connected to the TSPCB Server, the SPM value in the stacks are within the standard stipulated by the Board in the CFO Order.

Further, as per the Online Continuous Ambient Air Quality Monitoring System (CAAQMS), the PM10, SO2 and NOx are within the standards stipulated by the Board in the CFO Order.

- **Pond & STP samples:**

1. Inlet of STP.
2. Outlet of STP leading to plantation and gardening purpose.
3. Water sample collected from pond leading to Maddimada vaagu near J-type quarters within industry premises.

The analysis reports for STP of township shows that the outlet of STP is meeting the standards prescribed in the CFO. (**Annexure-VII**)

Further, as per the analysis report of the sample collected from pond leading to Maddimada vaagu, the water is classified as **Class-'B'-Outdoor bathing (Organised)** as per the CPCB water quality criteria [Analysis report enclosed as **Annexure-VIII**].

- **Maddimada Vaagu & Well samples:**

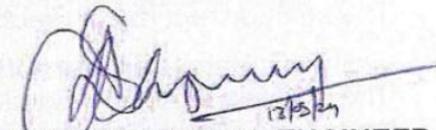
1. Water sample collected from Maddimada vaagu, Devapur(V), outside the industry premises.
2. Well sample collected from residence of Sri Chandu, Devapur(V), Kasipet(M), Mancherial District.

As per the analysis report of the sample collected Maddimada vaagu outside the industry premises, the water is classified as **Class-'B'-Outdoor bathing (Organised)** as per the CPCB water quality criteria [Analysis report enclosed as Annexure-IX).

The contention of the petitioner is regarding discharges of wastewater and pollution to the Maddimada Vaagu. However, during the inspection, it was observed that there were no discharges of wastewater outside the plant premises. The outlet of treated water of STP in the township is meeting the standards stipulated by the Board. Further, the water quality of the Maddimada Vaagu is classified as "Class-B-Outdoor bathing (Organised)" as per CPCB Water Quality Criteria.

**Date:** 13-03-2024

**Place:** Nizamabad

  
13/3/24  
**ENVIRONMENTAL ENGINEER**

**ENVIRONMENTAL ENGINEER**  
T.S. Pollution Control Board  
Regional Office, Nizamabad,

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F. No. J-11011/266/2007-IA II (I)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

Indira Paryavaran Bhawan  
JorBagh Road, Aliganj,  
New Delhi – 110003

E-mail: r.sundar@nic.in  
Tel: 011-24695304  
Dated: 6<sup>th</sup> May, 2021

To

**Shri. Shyam B. Asawa,**  
President - Projects,  
M/s. Orient Cement Limited,  
5-9-22/57/D, 2nd Floor, G P Birla Centre, Adarsh Nagar,  
Hyderabad, Telangana – 500 063  
Email: [shyam.asawa@orientcement.com](mailto:shyam.asawa@orientcement.com); Tel.:040 23688706

Subject: Expansion of Cement Plant with Increase of Production of Clinker from 3.50 MTPA to 6.50 MTPA, Cement: 3.07 MTPA to 7.60 MTPA, Power: 50 MW to 75 MW (Addition of 25 MW through WHRB) by M/s. **Orient Cement Limited (OCL)** located at Devapur Village, Kasipet Mandal, **Mancherial District, Telangana –Environment Clearance – regarding.**

Sir,

- R. Singh
- This refers to the online application of M/s. Orient Cement Limited made vide proposal no. IA/TG/IND/200627/2007 dated 01/03/2021 along with copy of EIA/EMP report and Form-2 seeking Environmental Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. Subsequently, additional information was submitted by the proponent on 25/03/2021. The proposed project activity is listed at schedule no. 3 (b) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.
  - Project proponent had earlier made an online application vide proposal no. IA/TG/IND/140701/2007 dated 28/12/2020 and considered by the EAC (Industry 1) 28<sup>th</sup> meeting held on 18-20<sup>th</sup> January, 2020. After deliberations, EAC returned the proposal in its present form. M/s. Orient Cement Limited (OCL) has made again an online application vide proposal no. IA/TG/IND/200627/2007 dated 01/03/2021. The proposal was considered by EAC in its meeting held on 15-17<sup>th</sup> March, 2021 and further reconsidered in 33<sup>rd</sup> meeting held on 30-31<sup>st</sup> March, 2021. The EAC proceedings of the said meetings are furnished as below:

**Details submitted by Project proponent**

- The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord
01/03/2018	30 <sup>th</sup> meeting of EAC held on 9- 10 <sup>th</sup> April 2018	Terms of Reference	19/04/2018

Environmental Clearance for "Expansion of Cement Plant with Increase of Production of Clinker from 3.50 MTPA to 6.50 MTPA, Cement: 3.07 MTPA to 7.60 MTPA, Power: 50 MW to 75 MW (Addition of 25 MW through WHRB) by M/s. Orient Cement Limited (OCL) located at Devapur Village, Kasipet Mandal, Mancherial District, Telangana."

D/C

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4. The project of M/s. Orient Cement Limited (OCL) located at Devapur village, Kasipet Mandal and Mancherla District of Telangana State is for increase of Clinker production capacity from 3.50 to 6.50 MTPA by modification of existing process equipment of Unit – I, II and III and by installation of New Unit i.e. Unit – IV (2.5 MTPA – Clinker production and 3.5 MTPA Cement production). Captive Power generation capacity will be increased from 50 MW to 75 MW by installing 25 MW WHRB PP (15 MW for Existing Units I, II & III and 10 MW for Proposed Unit IV).

5. Environmental Site Settings:

S. No.	Particulars	Details
i.	Total land	425.91 acres
ii.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	425.91 Acres - owned by OCL
iii.	Existence of habitation & involvement of R&R, if any.	No R & R is involved. No additional land involved under the proposed expansion.
iv.	Latitude and Longitude of the project site	Latitude : 19°1'18.34"N - 19° 2'14.75" N Longitude : 79°20'27.11"E - 79°21'35.64" E
v.	Elevation of the project site	250 m above MSL
vi.	Involvement of Forest land if any.	No Forest Land Involved
vii.	Water body exists within the project site as well as study area	<b>Project Site</b> No water Bodies exists in project area  <b>Study area</b> Devapur Vagu – 2.6 km – ENE Ralla Vagu – 5.3 km – ENE Volli Vagu – 5.3 km – ENE
viii.	Existence of ESZ/ ESA/ national park / wildlife sanctuary/ biosphere reserve/ tiger reserve/ elephant reserve etc. if any within the study area	Nil. No ESZ/ ESA/ National park/wildlife sanctuary/ biosphere reserve/ tiger reserve/ elephant in Study area.

P. Singh

6. The existing project was accorded environmental clearance vide Ir.no. No. J-11011/266/2007-1A-II (I) dated 6<sup>th</sup> September 2007. Consent to Operate (CTO) from Telangana State Pollution Control Board was obtained from time to time and current Consent to Operate obtained from TSPCB vide File No. TSPCB/CFO/NZB/HO/2017-830 dated 01/06/2017 valid till 30/06/2022.

7. Implementation status of the existing EC:

Sl. No.	Facilities	Units	As per EC dated 06/09/2007	Implementation Status as on 15/03/2021	Production as per CTO
1	Clinker	MTPA	3.50	3.50	3.50
2	Cement	MTPA	3.07	3.07	3.07
3	Captive Power	MW	50	50	50

Environmental Clearance for "Expansion of Cement Plant with Increase of Production of Clinker from 3.50 MTPA to 6.50 MTPA, Cement: 3.07 MTPA to 7.60 MTPA, Power: 50 MW to 75 MW (Addition of 25 MW through WHRB) by M/s. Orient Cement Limited (OCL) located at Devapur Village, Kasipet Mandal, Mancherla District, Telangana."

8. The unit configuration and capacity of existing and proposed project is given as below:

	Before Expansion			After expansion		
	Clinker	Cement	Power (MW)	Clinker	Cement	Power (MW)
	(MTPA)			(MTPA)		
Unit -I	1.19	3.07	50 (2 x 25 MW) (Coal based CPP)	1.25	4.10	75 MW (addition of 25 MW WHRB CPP) (15 MW for Units I,II & II and 10 MW for Unit IV)
Unit -II	0.92			1.10		
Unit -III	1.39			1.65		
Unit -IV	-			2.50	3.50	
<b>Total</b>	<b>3.50</b>	<b>3.07</b>		<b>6.50</b>	<b>7.60</b>	

9. The details of the raw material requirement for the expansion project along with its source and mode of transportation is given as below:

Raw Material	Quantity per annum (in MTPA)			Mode of Transport
	Before Expansion	After Expansion	Sourced from	
Limestone	5.3	9.06	TSMDC Mines	Closed Conveyor
Limestone	0.022	-	TSMDC Mines	Closed Conveyor
Coal/ Petcoke	0.30 (IND) 0.18 USA	0.55 - IND 0.30 USA (OR)	SCCL, USA, ESSAR	Road / Rail
Cement plant	0.30 (IND) 0.126 (US)- Pet coke	0.51 - IND 0.21 - Pet coke		
Coal	0.35	0.35		
Power plant				
Laterite - 1	0.13	0.22	Warangal Area	Road
Laterite - 2	0.05	0.088	Warangal Area	Road
Al. Laterite	0.13	0.22	Rajahmundry	Rail
Gypsum	0.093	0.23	Gujarat / Imported	Road/Rail
Fly ash for PPC	0.55	1.7	Captive /STPP	Road

10. Water requirement of the plant will decrease from 3500 m<sup>3</sup>/day to 3250 m<sup>3</sup>/day. The reduction is due to the introduction of waste heat recovery boiler, which is receiving the waste heat from the Kilns and cooler gases, resulting in elimination of Gas Conditioning towers, which consume about 1000 m<sup>3</sup>/day. The water requirement will be met from Mine Pit and bore wells. Ground water permission obtained from Government of Telangana State vide letter no: Rc. No B/323/2018 dated 20.12.2018.

11. Present total power requirement for simultaneous running of complete plant is about 90 MW which will be met from captive Thermal Power Plant and proposed 25 MW WHRB PP (15MW for Existing Units I, II & III and 10 MW for Proposed Unit IV). Balance, if required will be met from grid.

Environmental Clearance for "Expansion of Cement Plant with Increase of Production of Clinker from 3.50 MTPA to 6.50 MTPA, Cement: 3.07 MTPA to 7.60 MTPA, Power: 50 MW to 75 MW (Addition of 25 MW through WHRB) by M/s. Orient Cement Limited (OCL) located at Devapur Village, Kasipet Mandal, Mancherial District, Telangana."

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## 12. Baseline Environmental Studies:

Period	Summer season – 2018 (March – May, 2018)
AAQ parameters at 9 Locations	PM <sub>2.5</sub> = 19.5 to 32.9 µg/m <sup>3</sup> PM <sub>10</sub> = 42.7 to 67.7 µg/m <sup>3</sup> SO <sub>2</sub> = 7.6 to 12.8 µg/m <sup>3</sup> NO <sub>2</sub> = 8.1 to 13.9 µg/m <sup>3</sup>
AAQ modelling (Incremental GLCs)	PM <sub>2.5</sub> = 9.5 µg/m <sup>3</sup> PM <sub>10</sub> = 19 µg/m <sup>3</sup> SO <sub>2</sub> = 3.10 µg/m <sup>3</sup> NO <sub>x</sub> = 18.8 µg/m <sup>3</sup>
Ground water quality at 08 locations	pH: 6.89 - 7.87 Total Hardness: 298 to 502 mg/l, Chlorides: 32 to 228 mg/l, Fluoride: 0.14 to 1.3 mg/l. Heavy metals are within the limits.
Surface water quality at 06 Locations	pH: 7.70 to 8.41; BOD: 2 to 3 mg/l. COD from 9 to 11 mg/l
Noise levels	50.7 to 71.8 dB (A) for the day time and 41.5 to 66.2 dB (A) for the Night time.
Traffic assessment study Findings	40 trucks/Hr (additional trucks)
Flora and fauna	15 No. of Schedule – I species are present in the study area. Conservation Plan has been approved by PCCF, Forest Department, Govt of Telangana vide letter Rc. No. 15341/2019/WL-1 dated 12.03.2020 with conservation budget of Rs 330 Lakhs to be implemented in three years.

## 13. The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Type of Waste	Source	Quantity Generated (TPA)	Mode of Treatment /Disposal
1	Sludge drying beds	STP	27.37	Used as manure in green area
2	Municipal Solid waste	Residential colony	146	Burn in kiln
3	Waste oil as hazardous waste	--	170 KL per year	Sold to Authorized recycler

## 14. Public Consultation:

Details of Advertisement given	18.07.2019
Date of Public Consultation	20.08.2019
Venue	Gram Panchayat Office, Devapur Village, Mancherial Tehsil and District, Telangana.
Presiding Officer	Sri Y. Surender Rao, Joint Collector & Addl. District Magistrate, Mancherial District.

<b>Major Issues Raised</b>	<ul style="list-style-type: none"> <li>• Employment to the locals only.</li> <li>• Development works in villages.</li> <li>• Laying of roads, sewerage, and water supply and electricity lines in the village.</li> <li>• Ground for sports and a meeting hall for community.</li> <li>• Establish a hospital at Devapur to cater to the needs of the local residents.</li> <li>• Co-operation of the industry in the implementation of the organic agriculture.</li> </ul>
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**Action plan as per MoEF&CC O.M. dated 30/9/2020: Time frame: Three years**

S. No	Activity	1 <sup>st</sup> year	2 <sup>nd</sup> year	3 <sup>rd</sup> year	Total (Rs. In Lakhs)	
<b>SWATCH BHARAT</b>						
1	Construction of 3 numbers of New Public toilets Blocks in 2 villages @ 15 lakhs each	<b>Physical Nos</b>	1	1	1	3
		@Village	Devapur	Maddimada	Devapur	
		Budget Rs Lakhs	15	15	15	45
2	Provision of Garbage collection vans in 2 villages @ Rs. 8 Lakhs / van	<b>Physical Nos</b>	4	-	-	4
		@Village	Devapur (3 nos) & Maddimada (01 nos)	-	-	-
		Budget Rs Lakhs	32	-	-	32
3	Providing LED street lighting with solar panels in 2 villages @ Rs. 25,000/- each	<b>Physical Nos</b>	160	100	-	260
		@Village	Devapur (160 nos)	Maddimada (100 nos)	-	
		Budget Rs Lakhs	40	25	-	65
<b>EDUCATION AND SPORTS</b>						
2	Provision of computers to the local two schools – 20 nos. @ Rs. 30,000/- each	<b>Physical Nos</b>	20	-	-	20
		@Village	Devapur (10 nos) & Maddimada (10 nos)	-	-	
		Budget Rs Lakhs	6	-	-	6
3	Development of playground with necessary facilities in Devapur & Maddimada villages	<b>Physical Nos</b>	1	1	-	2
		@Village	Devapur	Maddimada	-	
		Budget Rs Lakhs	10	10	-	20
<b>WOMEN WELFARE</b>						
1	Women training – Tailoring and providing sewing machine – 300 persons	<b>Physical Nos</b>	100	100	100	300
		@Village	Local Women's from 10 km radius			
		Budget Rs Lakhs	10	10	10	30
<b>ROADS DEVELOPMENT</b>						
1		<b>Physical Nos</b>	4 km	4 km	4 km	12

*Environmental Clearance for "Expansion of Cement Plant with Increase of Production of Clinker from 3.50 MTPA to 6.50 MTPA, Cement: 3.07 MTPA to 7.60 MTPA, Power: 50 MW to 75 MW (Addition of 25 MW through WHRB) by M/s. Orient Cement Limited (OCL) located at Devapur Village, Kasipet Mandal, Mancherial District, Telangana."*

S. No	Activity		1 <sup>st</sup> year	2 <sup>nd</sup> year	3 <sup>rd</sup> year	Total (Rs. In Lakhs)
	Repair of internal village roads & drainages (Avg. 2-4 km of internal roads per village @ 15 lakhs/km) – Devapur & Maddimada Villages	@Village	Devapur	Maddimada	Devapur	
		Budget Rs Lakhs	60	60	60	180
2	Construction of Bus Shelter in Devapur village	Physical Nos	3	-	-	3
		@Village	Devapur	-	-	
		Budget Rs Lakhs	10	-	-	10
<b>VILLAGE</b>						
1	Development of market yard at Devapur Gram Panchayat office	Physical Nos	-	1	-	1
		@Village	-	Devapur	-	
		Budget Rs Lakhs	-	25	-	25
<b>DRINKING WATER</b>						
1	Provision of RO plants for drinking water in 2 villages @5 lakhs per RO unit	Physical Nos	4	4	-	8
		@Village	Devapur	Maddimada	-	
		Budget Rs Lakhs	20	20	-	40
<b>SKILL DEVELOPMENT</b>						
1	Providing skill development training to ITI & diploma passed local youth (for 10 members) per year in plants for a span of one year. Three batches of 10 each for 3 years. Monthly stipend @ Rs. 8153/pm for 1 year to each of the trainee.	Physical Nos	10 students/year	10 students/year	10 students/year	30
		@Village	Local Youth from 10 km radius			
		Budget Rs Lakhs	10	10	10	30
<b>HEALTH CARE</b>						
1	Expansion of existing dispensary from 5 beds to 10 bedded facility with required infrastructure	Physical Nos	-	5 bed	-	5
		@Village	-	Devapur	-	
		Budget Rs Lakhs	-	45	-	45
<b>OTHERS</b>						
1	Plantation under 'Telangana ku Haritha Haram' on the roads & land allotted by Dist. Administration. Local species Neem, cassasimea, Jamun, Awalaetc – 15000 Saplings @Rs 200 per sapling	Physical Nos	7500saplings	7500 saplings	-	15000
		@Village	Devapur	Maddimada	-	
		Budget Rs Lakhs	15	15	-	30
<b>TOTAL BUDGET (In lakhs of rupees) – Implementation period - 3 years</b>						<b>558</b>

R. S. [Signature]

15. The cost of the proposed expansion is estimated to be about Rs. 2100 Crores which includes the cost of Environmental Management Plan of Rs. 5402 Lakhs (Rs. 54.02 Crores) (including Public Hearing Commitments). The employment generation from the proposed project is 3171 (Direct & Indirect). The details of cost for environmental protection measures is as follows:

Activity	Capital Cost (Rs. Lakhs)	Recurring Cost per annum (Rs. Lakhs)
Air pollution control equipment - Unit-IV	4084	94
Environment Monitoring	181	56
Effluent Treatment Plant – CPP (WHRB)	75	5
Rainwater harvesting	10	2

Environmental Clearance for "Expansion of Cement Plant with Increase of Production of Clinker from 3.50 MTPA to 6.50 MTPA, Cement: 3.07 MTPA to 7.60 MTPA, Power: 50 MW to 75 MW (Addition of 25 MW through WHRB) by M/s. Orient Cement Limited (OCL) located at Devapur Village, Kasipet Mandal, Mancherial District, Telangana."

Activity	Capital Cost (Rs. Lakhs)	Recurring Cost per annum (Rs. Lakhs)
Greenbelt - Gap filling in the existing greenbelt area of 110 acres and additional GB in 65 acres)	164	15
Wildlife Conservation Plan	330	0
*Public Hearing Commitments	558	0
<b>Total</b>	<b>5402</b>	<b>172</b>

Note \* Included as part of EMP budget as per MOEFCC Office Memorandum F.NO 22-65/2017-IA.III dated 30<sup>th</sup> September, 2020

16. The Cement plant is presently located in an area of 425.91 Acres and expansion is proposed within the existing area. OCL proposes to develop greenbelt in 40 % of the plant area, OCL has already developed greenbelt in an area of 110.00 Acres in plant premises, colony premises along the roads and other vacant areas. And now proposes to develop the greenbelt in additional area of 65.0 acres in 3 years. The total area under greenbelt after expansion will be 40%.
17. The proponent has reported that there is no violation under EIA Notification, 2006/court case/show cause/direction related to the project under consideration.
18. Name of the EIA consultant: M/s B.S. Envi Tech Private Limited [S. No. 136, List of ACOs with their Certificate / Extension Letter no. Rev. 08, Mar. 15, 2021].

#### Certified compliance report from Regional Office

19. OCL has obtained Certified Compliance of the EC conditions by Regional Office, MoEFCC, Chennai vide letter No: EP/12.1/595/A.P/ dated 24/09/2018. As per the RO report, General condition no. (iv) pertaining to AAQ monitoring is partly complied. In this regard, project proponent has been advised to ensure the parameters of AAQ monitoring in accordance with the parameters prescribed in the latest NAAQS standards.

#### Observations of the Committee

20. The EAC noted the following:
- The Expert Appraisal Committee (EAC) found that the EIA/EMP report is in order reflecting the present environmental concerns and the projected scenario for all the environmental components arising out of the proposed project with respective mitigation measures. The EAC also noted that the baseline data reported and incremental ground level concentration (GLC) due to the proposed project were within National Ambient Air Quality (NAAQ) standards.
  - The EAC also deliberated on the public hearing issues as well as action plan to address the issues raised during public hearing and found it satisfactory.
  - The Committee also deliberated upon the findings of the Regional Office report as well as additional detail sought (ADS) reply and found it satisfactory.
  - The requirement of tree felling has been reviewed and the number of trees required to be felled has been considerably reduced from 3600 to 1271. It has also been noted that out of 1271 trees, most of the trees, which are required to be felled, are *subabul*.

#### Recommendations of the Committee

21. In view of the foregoing and after detailed deliberations, the committee recommended the instant proposal for grant of Environment Clearance under the provisions of EIA

Notification, 2006 subject to the stipulation of specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 pertaining to cement plants based on project specific requirements.

#### Decision of MoEF&CC

22. The Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to grant Environment Clearance for instant proposal of M/s. Orient Cement Limited under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 pertaining to cement plants based on project specific requirements:

#### A. Specific conditions

- i. PM emissions from the stacks shall be less than 30 mg/Nm<sup>3</sup>.
- ii. Air cooled condensers shall be provided in the captive power plant.
- iii. Continuous Emission Monitoring System (CEMS) shall be provided on all process stacks and the signal shall be received in plant control room for central control of Air Pollution Control Devices (APCD) installed in the plant.
- iv. Alternate fuel including colony/canteen waste and waste oil shall be used in cement kiln.
- v. Dioxin and Furan monitoring shall be carried out once in six months at cement kiln stack.
- vi. Specific water and energy consumption in the plant shall not exceed;
  - a. Total Water consumption - 3250 KLD
  - b. Specific heat consumption 690 kcal/ kg clinker
  - c. Power consumption of Clinker Manufacturing reduced 52.0 kwh/Ton.
  - d. Power consumption of Cement Grinding – PPC- 63.0 kwh/Ton ; OPC – 80 kwh/t
- vii. Plant roads shall be paved and an industrial vacuum cleaner shall be deployed to clean the roads regularly to keep fugitive emission under control.
- viii. Rain Water Harvesting shall be carried out in the 7.5 acres pond area within the project premise.
- ix. Treated effluent from the plant shall be reused and recycled completely.
- x. Parking facility inside the factory shall be provided for minimum of 350 vehicles.
- xi. Green belt shall be planted in 40% area (175 acres) with a tree density of 1000 trees per acre.
- xii. Trees required to felled will need prior approval of the Competent Authority as per the rules / regulations of the State Government. To compensate for the loss of 1271 trees, 6000 trees or whatever is prescribed by the competent State Authority, whichever is more, shall be additionally planted in the project area.
- xiii. 50 m wide greenbelt will be raised within the Plant Area towards the Reserved Forests to serve as a buffer.
- xiv. STP sludge shall be filtered in filter press.
- xv. Four continuous ambient air quality monitoring system (CAAQMS) shall be installed and the location of these stations shall be decided in consultation with the state pollution control board (SPCB).

**B. General conditions**

**I. Statutory compliance:**

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

**II. Air quality monitoring and preservation**

- i. The project proponent shall install 24x7 Continuous Emission Monitoring System (CEMS) at process stacks to monitor stack emission as well as 4 Nos. Continuous Ambient Air Quality Station (CAAQS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986.
- iii. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- iv. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash;
- v. The project proponent shall provide wind shelter fence and chemical spraying on the raw material stock piles;
- vi. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport, and
- vii. Ventilation system shall be designed for adequate air changes as per the prevailing norms for all tunnels, motor houses, cement bagging plants.

R. M. J.

**III. Water quality monitoring and preservation**

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement)and subsequent amendment dated 9th May, 2016 (Cement)and 10th May, 2016(in case of Co-processing Cement)as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants)as amended from time to time) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall regularly monitor ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.

*Environmental Clearance for "Expansion of Cement Plant with Increase of Production of Clinker from 3.50 MTPA to 6.50 MTPA, Cement: 3.07 MTPA to 7.60 MTPA, Power: 50 MW to 75 MW (Addition of 25 MW through WHRB) by M/s. Orient Cement Limited (OCL) located at Devapur Village, Kasipet Mandal, Mancherial District, Telangana."*

- iv. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
- v. Water meters shall be provided at the inlet to all unit processes in the cement plant.
- vi. The project proponent shall make efforts to minimise water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.

**IV. Noise monitoring and prevention**

- i. Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

**V. Energy Conservation measures**

- i. Waste heat recovery system shall be provided for kiln and cooler.
- ii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- iii. Provide the project proponent for LED lights in their offices and residential areas.
- iv. Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.
- v. Maximize utilization of alternate fuels and Co-processing to achieve best practice norms.

P. S. S.

**VI. Waste management**

- i. Used refractories shall be recycled as far as possible.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

**VII. Green Belt**

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees in the plant premises.

**VIII. Public hearing and Human health issues**

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

**IX. Corporate Environment Responsibility**

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements /

deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

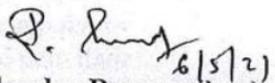
**X. Miscellaneous**

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s)

*R. Jany*

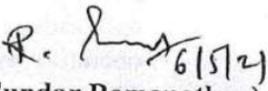
of the Regional Office by furnishing the requisite data / information/monitoring reports.

- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
23. This issues with the approval of the Competent Authority.

  
(Sundar Ramanathan)  
Scientist 'E'

**Copy to:-**

1. Secretary, Department of Environment, Government of Telangana, Hyderabad.
2. Secretary, Department of Forests, Government of Telangana, Hyderabad.
3. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, 3<sup>rd</sup> Floor, Room No. 309, Aranya Bhawan, Opp. RBI, Safiabab, Hyderabad – 500004,
4. Chief Wildlife Warden, Govt. of Telangana Telangana Forest Department, Aranya Bhavan, Saifabad, Hyderabad - 500004
5. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. Chairman, Telangana State Pollution Control Board, NH65, MRF Colony, RC Reddy Colony, Ramachandra Puram, Hyderabad – 502032.
7. Member Secretary, Central Ground Water Authority, A2, W- 3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
8. District Collector, Mancherial District, Government of Telangana.
9. Guard File/Record File/Monitoring File.
10. MoEFCC website.

  
(Sundar Ramanathan)  
Scientist 'E'



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Annexure - II

**CONSENT & HWA ORDER (RENEWAL)**  
**RED CATEGORY**

**Consent Order No : 220823604135**

**Date :13.06.2022**

*(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof)*

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under to **M/s. Orient Cement Ltd., Devapur Cement Works, Devapur (V), Kasipet (M), Mancherla District** (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

**i) Out lets for discharge of Effluents:**

Outlet No.	Outlet description	Max daily discharge KLD	Point of disposal
1)	Cooling water blow down	15	After treatment reused in the cement plant for various purposes
2)	Boiler blow down	70	
3)	RO Rejects	100	
4)	DM Plant regeneration	65	After treatment used for ash quenching
5)	Domestic Effluents	550.5	After treatment in STP, shall reused for on land for irrigation

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney
1	Attached to Rotary Kiln-I& Raw mill-I of capacity 3600 TPD
2	Attached to Rotary Kiln-II & Raw mill-II of capacity 2800 TPD
3	Attached to Rotary Kiln-III & Raw mill-III of capacity 4200 TPD
4	Attached to FBC Boilers of capacity 2 x 115 TPH
5	Attached to Cement mill - Line 1
6	Attached to Cement mill - Line 2
7	Attached to Roller press - Line 2
8	Attached to Coal mill - Line 1
9	Attached to Coal mill VRM - Line 1
10	Attached to Coal mill - Line 2
11	Attached to Coal mill - Line 3
12	Attached to Clinker Cooler - Line 1
13	Attached to Clinker Cooler - Line 2
14	Attached to Clinker Cooler - Line 3
15 to 20	Attached to Packing plants - 16 nos.

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iii) HW Authorisation No : 220823604135

Date :13.06.2022

**HAZARDOUS WASTE AUTHORISATION  
(FORM – II)  
[See Rule 6 (2)]**

M/s. Orient Cement Ltd., Devapur Cement Works, Devapur (V), Kasipet (M), Mancherial District hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• Hazardous wastes with disposal option:

S. No.	Name of the Hazardous waste	Stream	Quantity	Disposal Option.
1.	Used oils & Waste lube oil	5.1 of Schedule – I	50 KL/Annum	Sent to authorized recyclers / reprocesses / Co-processing in kiln of cement industry.
2.	Used Oil/ furnace oil sludge	5.1 of Schedule- I	50 KL/Annum	
3.	Oil Soaked Cotton		10 MTPA	For Co-processing in cement kiln.
4.	Synthetic Gypsum	--	20,000 MTPA	Consumed in the Cement manufacturing process.
5.	Chemical Gypsum	--	1,00,660 MTPA	Shall be reused as additive in cement grinding.
6.	Dilute spent Sulphuric acid from Chemical industries	28.1 of Schedule – I	28,000 KL/Annum	For manufacture of Synthetic Gypsum for internal consumption.
7.	Lime Sludge from Pulp & Paper Industries	32.1 of Schedule – I	28,000 MTPA	
8.	Mixed Non ferrous Scrap (Hi – Chrome Forged grinding media)	--	100 MTPA	Authorised non-ferrous metal Scrap recyclers
9.	Detoxified Containers & container liners	33.3 of Schedule - I	500 No's/Annum	After detoxification, it shall be disposed of to outside Agencies
10.	Lead acid Batteries	17 of Schedule – IV	30 No's/Annum	Sold to Authorised Recycling units

• Solid wastes – Reception, usage, Recycling / disposal option:

S. No.	Name of the waste	Quantity	Disposal Option
1	Black Carbon	60,000 MT /annum	Used as alternate fuel in cement kiln.
2	Rice Husk	40,000 MT/annum	
3	Cotton Stalk	20,000 MT/annum	

This consent order is valid for manufacture of the following products along with quantities as mentioned only.

Sl. No.	Products	Total
1	Clinker	3.5 MTPA
2	Cement	3.07 MTPA*
3	Captive Power	50 MW (2 X 25 MW)
4	Synthetic Gypsum	31,000 TPA**

\*The Cement production is inclusive of Clinker production.

\*\* The Synthetic Gypsum shall be used for internal consumption only

\*\*\*The industry is permitted to use domestic petcoke (or) imported petcoke of capacity – 2,70,000 TPA in cement kiln.

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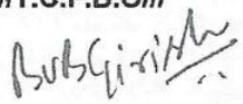
This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This order of Consents and Authorization is valid for a period upto 30<sup>th</sup> June,2027.

Sd/-  
MEMBER SECRETARY

To  
M/s. Orient Cement Ltd.,  
Devapur Cement Works, Devapur (V),  
Kasipet (M), Mancherial District

///T.C.F.B.O///



 SENIOR ENVIRONMENTAL ENGINEER (FAC)



### SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO at least 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO & HWA (Renewal) order dated 03.01.2015 & Auto Renewal CFO order dt. 01.06.2017, CFO amendment orders dt 01.06.2017 & 09.12.2017. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO & HWA (Renewal) order dated 03.01.2015 & Auto Renewal CFO order dt. 01.06.2017, CFO amendment orders dt 01.06.2017 & 09.12.2017 order is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

### SCHEDULE - B

1. Total Water Consumption shall not exceed 4395.5 KLD

S. No	Purpose	Quantity
1.	Process & washings	2950 KLD
3.	Boiler Feed (CPP)	785 KLD
4	Boiler (make up) / Cooling (Makeup) / Humidification / Water spraying).	
5	Domestic	660.5 KLD
	<b>Total:</b>	<b>4395.5 KLD</b>

2. The effluent discharged shall comply with the tolerance limits mentioned below:

(A)

Outlet	Parameter	Limiting Standards
1	pH	6.5 – 8.5
	Total Suspended Solids	100 mg/l
	Oil and Grease	10 mg/l
	Biochemical Oxygen Demand (3 days at 27 <sup>o</sup> C)	100 mg/l
	Chemical Oxygen Demand	250 mg/l
	Total Dissolved Solids (TDS)	2100 mg/l

#### **B. Service waste water (with co-processing wastes)**

All efforts shall be made by the industry for 'Zero discharge' of service wastewater and in case, the industry prefers to discharge service wastewater, the following norms shall be complied with:

Parameter	Concentration not to exceed, milligram per litre (except pH and temperature)
pH	5.5 to 9.0
Suspended Solids	100
Oil & Grease	10
Temperature	Not more than 5°C higher than the intake water temperature

**C- Storm Water**

- (I) Storm-water shall not be allowed to mix with effluent, treated sewage, scrubber water and or floor washings.
- (II) Storm-water within battery limits of industry shall be channelized through separate drain(s).

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

**(A)**

Chimney Nos.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
1 to 3	Particulate Matter	30 mg/Nm <sup>3</sup>
	Sulphur Dioxide (SO <sub>2</sub> )	100 mg/Nm <sup>3</sup> , 700 mg/Nm <sup>3</sup> and 1000 mg/Nm <sup>3</sup> , when pyritic Sulphur in the Lime Stone is less than 0.25%, 0.25 to 0.5% and more than 0.5% respectively.
	Nitrogen Dioxide (NO <sub>x</sub> )	800 mg/Nm <sup>3</sup> for Rotary Kiln with in Line Calciner (ILC) Technology.
	HCl	10 mg/Nm <sup>3</sup>
	HF	1 mg/Nm <sup>3</sup>
	TOC	10 mg/Nm <sup>3**</sup>
	Hg and its compounds	0.05 mg/Nm <sup>3</sup>
	Cd +Tl and their compounds	0.05 mg/Nm <sup>3</sup>
	Sb+As+Pb +Co+Cr+ Cu+Mn+Ni+V and their compounds	0.5 mg/Nm <sup>3</sup>
	Dioxins and Furans	0.1 ngTEQ/Nm <sup>3</sup>
4 to 20	Particulate Matter	30 mg/Nm <sup>3</sup>

**Note:** The abbreviations used in the above Table shall mean as under:

SO<sub>2</sub> - Sulphur Dioxide; NO<sub>x</sub> – Oxides of Nitrogen; HCl – Hydrogen Chloride; HF – Hydrogen Fluoride; TOC – Total Organic Carbon; Hg – Mercury; Cd – Cadmium; Tl – Thallium; Sb- Antimony; As – Arsenic; Pb – Lead; Co- Cobalt; Cr- Chromium; Cu- Copper; Mn- Manganese; Ni- Nickel; and V- Vanadium.

- (B) The height of each individual stack connected to Kiln, Clinker Cooler, Cement Mill, Coal Mill, Raw Mill, Packaging section, etc. shall be of a minimum of 30 metres or, as per the formula,  $H=14 (Q1)^{0.3}$  and  $H= 74 (Q2)^{0.27}$ , whichever is more, where "H" is the height of stack in metres and "Q1" is the maximum quantity of SO<sub>2</sub> expected to be emitted in kg/hr and "Q2" is the maximum quantity of PM expected to be emitted in Tonnes/hr through the stack at 100 percent rated capacity of the plant;
- (C) The monitored values of SO<sub>2</sub>, NO<sub>x</sub>, HCl, HF, TOC, Metals and Dioxins and Furans at main Kiln stack shall be corrected to 10% Oxygen, on dry basis and the norms for SO<sub>2</sub>, NO<sub>x</sub>, HCl, HF, TOC, Metals and Dioxins and Furans shall be applicable to the main Kiln Stack and the norms for Particulate Matter (PM) shall be applicable to all the stacks in the plant. PM, SO<sub>2</sub>, NO<sub>x</sub> shall be monitored continuously. HCl, HF, TOC, Metals and Dioxins and Furans shall be monitored once in a year.
- (D) Scrubber meant for scrubbing emissions shall not be used as quencher and plants having separate stack for gaseous emission for the scrubbing unit, the height of this stack shall be atleast equal to the main stack.

4. Load of Mass based standard: Particulate Matter from Raw Mill, Kiln and Pre-Calcliner system put together - 0.125 kg/tonne of Clinker.
5. The industry shall not manufacture any un-consented products and exceeding capacities without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
6. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10um) - 100 ug/ m3; PM2.5(Particulate Matter size less than 2.5 um) - 60 ug/ m3; SO2 - 80 ug/ m3; NOx – 80 ug/m3, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time- (6 AM to 10 PM) - 75 dB (A)  
Night time - (10 PM to 6 AM) - 70 dB (A).

7. The industry has paid CFO fee of Rs. 1,27,75,000/- for a period upto 30.06.2027.
8. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
9. The industry shall maintain online AAQM and stack monitoring systems for Kiln and raw mill, Clinker cooler, Coal mill & Cement mills and connect the data to the TSPCB server.
10. The industry shall maintain dust suppression system at all fugitive dust generating points to meet the AAQM standards.
11. The industry shall take up regular cleaning of internal roads to avoid fugitive dust emissions due to vehicular movement.
12. The industry shall store all the raw materials in closed sheds to avoid fugitive emissions.
13. The industry should provide water sprinklers at various dust generating points.
14. The industry shall completely recycle the cooling waste water and shall operate STP for treatment of domestic effluents and treated effluents shall be used for plantation. Records shall be maintained for STP operation.
15. The industry shall maintain dust collection and extraction system to control fugitive emissions at various transfer points and the dust collected from pollution control equipments should be recycled back into the process.
16. The industry shall maintain interlocking system for Air Pollution Control Equipments provided with raw material feeding system so that the feeding of raw material would be stopped incase of the air pollution control equipments fails.
17. The industry should maintain the records on captive consumption of clinker produced, fly ash utilization & cement production etc., and the consolidated records should be furnished to concerned RO every month.
18. As per the Directions issued by the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in Original Application (OA) No. 199 of 2014 vide Judgement dt. 22.12.2016, in the matter of Management of Municipal Solid Waste in Local Bodies, the industry shall buy and use Refused Derived Fuel (RDF) as fuel in the Cement Plant, generated from the RDF Plants located within a 100 Km radius of the Cement Plant."
19. The industry shall comply with load of Mass basec standard for Particulate Matter i.e., SPM emissions from Raw Mill, Kiln and Pre-Calcliner system put together - 0.125 kg/tonne of Clinker.
20. The industry shall operate the Air Pollution Control Equipments regularly and maintain the log registers.

21. The industry shall provide water meters for recording the water consumption for recording category-wise water consumption.
22. The industry shall not discharge any wastewater outside the plant premises.
23. The industry shall maintain separate energy meters for recording energy consumption for air pollution control equipments and maintain record for daily energy consumption.
24. The industry shall maintain greenbelt around the plant premises, as per the norms.
25. The industry shall submit quarterly report on usage of domestic petcoke / imported petcoke to the RO, Nizamabad and to the Board Office.
26. All the roads in the plant area shall be asphalted / concreted and water should be sprayed to reduce fugitive dust emissions.
27. The industry shall not store dry Gypsum in open area.
28. The industry shall comply with the Task Force directions issued from time to time.
29. The industry shall carryout co-processing of Hazardous waste and comply the stipulated emission standards therein.
30. The industry shall maintain bag filters for de-dusting of additional blending silo, cement silos, fly ash silo & packing plants and other transfer points to control fugitive emissions.
31. The industry shall submit consolidated statement of Production details, effluent generated & effluent treated, Hazardous/ solid waste generated & disposed, Hazardous/ solid waste received from various industries/ outside sources & co-processed, records of operation of pollution control equipment on monthly basis to the Concerned Regional Officer and daily records shall also be made available to the Board Officials during the inspection.
32. The applicant shall submit Environment Statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
33. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991, should be followed.
34. The conditions stipulated in this Order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

**SCHEDULE - C**

[see rule 6(2)]

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR  
HANDLING HAZARDOUS WASTES]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall accept the hazardous waste for co-processing with the characteristics as per the CPCB guidelines. The industry shall submit the analysis reports of the Hazardous Waste co-processed to concerned Regional Office every month. The industry shall submit the actual quantity of hazardous waste co-processed every month to the concerned Regional Office.

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4. The industry shall take prior permission of CPCB & SPCB for co-processing of any other hazardous waste.
5. The industry shall provide adequate storage space for the hazardous waste in accordance with Hazardous Waste Rules and guidelines for storage of hazardous waste. The occupier shall also ensure that there is no leveling of any pollutant.
6. The industry shall take the hazardous waste only from authorized generators.
7. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
8. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
9. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
10. The industry shall dispose of e-waste to the authorized recyclers only.
11. The industry shall maintain good housekeeping.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-  
MEMBER SECRETARY

To  
M/s. Orient Cement Ltd.,  
Devapur Cement Works, Devapur (V),  
Kasipet (M), Mancherial District

///T.C.F.B.O///

*B. S. G. G. G.*

*B* SENIOR ENVIRONMENTAL ENGINEER (FAC)



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**TELANGANA STATE POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018**

Phone: 23887500  
Fax: 040 - 23815631  
Website: tspcb.cgg.gov.in

**AMENDMENT ORDER**

**Order No: TSPCB/220823604135/CFO/RO-NZB/HO/2023**

**Date.21.03.2023**

**Sub: TSPCB - M/s. Orient Cement Ltd., Devapur Cement Works, Devapur (V), Kasipet (M), Mancherla District - Amendment to CFO & HWA - Issued - Reg.**

- Ref:**
- 1) CFO & HWA (Renewal) Order No. 220823604135, dt. 13.06.2022 with a validity upto 30.06.2027.
  - 2) Amendment to CFO Order No.TSPCB/CFO/RO-NZB/HO/2022 Dt: 05.08.2022.
  - 3) Industry's request letters dt. 19.01.2023
  - 4) EE, RO, Nizamabad report dt. 25.01.2023
  - 5) CFO committee meeting held on 30.01.2023

\*\*\*

In the reference 1<sup>st</sup> cited, the Board issued CFO & HWA Order to M/s. Orient Cement Ltd., Devapur Cement Works, Devapur (V), Kasipet (M), Mancherla District to produce the following with a validity upto 30.06.2027.

Sl. No.	Products	Total
1	Clinker	3.5 MTPA
2	Cement	3.07 MTPA*
3	Captive Power	50 MW (2 X 25 MW)
4	Synthetic Gypsum	31,000 TPA**

\*The Cement production is inclusive of Clinker production.  
\*\* The Synthetic Gypsum shall be used for internal consumption only

**\*The industry is permitted to use domestic petcoke (or) imported petcoke of capacity - 2,70,000 TPA in cement kiln\***

The Board vide reference 2<sup>nd</sup> cited issued amendment to CFO & HWA order for Hazardous Waste with Disposal Option viz Used oils & Waste lube oil / Used oil / furnace oil - 100 to 50 KL/Annum; Detoxified Containers & container liners - 500 to 5000 No's/Annum; Lead acid Batteries - 30 to 500 No's/Annum and also enhancing the permitted Co-processing capacity of Hazardous waste 2,200 to 4,500 TPM and Non-Hazardous Waste & Solid Waste to 21,100 to 27,000 TPM.

In the reference 3<sup>rd</sup> cited, the industry requested the Board for amendment in CFO & HWA order dt.13.06.2022 for using Lime sludge sourced from other Pulp & Paper industries, Slag from smelting industries (Iron & steel) as alternative raw material in clinker manufacturing process stating that the industry has obtained Permission from the Board for Co-processing of Hazardous Waste under Rule 9 of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 vide order dated 24.03.2018 and requested to Amendment to CFO &HWA Order for Emission standards of cement plant & captive power plant.

The issue was reviewed in the CFO Committee meeting held on 30.01.2023. The representative of the industry have attended the meeting and submitted the justification stating that the initiative is to utilize waste from other industries as an "Alternative Raw material" and conservation of precious raw materials like Limestone.

After detailed discussions, the committee recommended for issue of amendment to CFO & HWA order dt. 13.06.2022.

After scrutiny, the Board hereby issues amendment to HWA (renewal) order dt. 13.06.2022 & CFO & HWA (amendment) order dt. 05.08.2022 for Sl.No 7 shall be read as follows:

➤ Using Lime sludge as alternative raw material shall be read as:

S. No	Name of the Hazardous waste	Stream	Quantity	Disposal Option.
1.	Lime Sludge from Pulp & Paper Industries	32.1 of Schedule - I	*4,28,000 MTPA	28,000 MTPA for manufacture of Synthetic Gypsum & 4,00,000 MTPA for manufacture of Clinker.

\*The 4,28,000 MTPA of Lime Sludge shall be for internal consumption for manufacture of Clinker.

➤ Inclusion of Iron slag ( Non Hazardous) from smelting industries as alternative raw material in clinker manufacturing process:

Sl. No	Non Hazardous Waste	Quantity
1	Slag from smelting industry (Iron & Steel)	300000 MTPA

➤ Amendment for Emission standards shall be read as:

Schedule -B: - 3.(A)

Chimney No's	Parameter	Emission standards (mg/Nm <sup>3</sup> )
1 to 3	Particulate matter	30 mg/Nm <sup>3</sup> .
1 to 3	SO <sub>2</sub>	100 mg/Nm <sup>3</sup> , 700 mg/Nm <sup>3</sup> and 1000 mg/Nm <sup>3</sup> . when pyritic sulphur in the Lime stone is less than 0.25% (0.25 to 0.5% and more than 0.5% respectively)
1	NO <sub>x</sub>	1000 mg/Nm <sup>3</sup> for Rotary Kiln with Separate Line Calciner (SLC) Technology
2 & 3	NO <sub>x</sub>	800 mg/Nm <sup>3</sup> for Rotary Kiln with in Line Calciner (ILC) Technology
1 to 3	HCl	10 mg/Nm <sup>3</sup> .
	HF	1 mg/Nm <sup>3</sup> .
	TOC	10 mg/Nm <sup>3</sup> .
	Hg and its compounds	0.05mg/Nm <sup>3</sup> .
	Cd+Tl and their compounds	0.05mg/Nm <sup>3</sup> .
	Sb+As+Pb+Co+Cr+Cu +Mn+Ni+V+ and their compunds	0.5 mg/Nm <sup>3</sup> .
	Dioxins and Furans	0.1ngTEQ/Nm <sup>3</sup> .
4 (Captive Power Plant Boiler)	Particulate matter	50 mg/Nm <sup>3</sup> **
	SO <sub>2</sub>	600 mg/Nm <sup>3</sup> **
	NO <sub>x</sub>	450 mg/Nm <sup>3</sup> **
	Mercury (Hg)	0.03 mg/Nm <sup>3</sup> **
5 to 20	Particulate matter	30 mg/Nm <sup>3</sup> .

\* As per the Gazette Notification G.S.R. 662 (E) dated 19.10.2020

Note: Above norms shall be applicable even if pet coke is mixed with coal for clinker making in the kiln

All other conditions and validity of CFO & HWA order issued vide reference 1<sup>st</sup> & 2<sup>nd</sup> cited will remain same with the following additional conditions:

1. The lime sludge shall be sourced from Pulp & Paper industries located in Telangana and other states within the vicinity of 300 kms from cement plant.
2. The Lime Sludge having moisture content of 25 - 40% shall be sourced with no fugitive emissions.

3. There shall not be any modification of existing equipment & machinery.
4. The industry shall reduce the specific water consumption upto maximum of 3.5 m<sup>3</sup>/MWH with in as per notification issued by the Ministry of EFS&T & CC, GOI vide S.O. No. 3305(E,dt 07.12.2015) under the E (P) Act, 1986.
5. The industry shall maintain records of Lime stone consumption & Iron Sludge and submit the records to RO, Nizamabad for every 3 months.

Sd/-  
MEMBER SECRETARY

To  
M/s. Orient Cement Ltd.,  
Devapur Cement Works, Devapur (V),  
Kasipet (M), Mancherial District

Copy to:

1. The JCEE, Zonal Office, R.C.Puram for information and necessary action.
2. The E.E., RO, Nizamabad for information and necessary action.

///T.C.F.B.O///

M. Phani 21/3/2023

SENIOR ENVIRONMENTAL ENGINEER,  
(Unit-III)

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TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL LABORATORY: R.C.PURAM  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**ANALYSIS REPORT**

**Sample Nos. 2022 – 09438**

- 1) Sample Description : M/s. Orient Cement Ltd., Devapur Cement Works, Devapur (V), Kasipet (M), Mancherial District.
- 2) Sample Source :  
2022 – 09438 : Sample collected from drain outside the industry
- 3) Sample Collected on : 26/09/2022
- 4) Sample Received on : 26/09/2022
- 5) Report issued on : 01/10/2022
- 6) Sample Collected by : EE, RO-Nizamabad

S. No.	Parameter	Method No*	Results
			09438
1	pH	4500-H <sup>+</sup> -B	7.75
2	Total Suspended Solids (TSS)	2540-D	93
3	Total Dissolved Solids (TDS)	2540-C	988
4	Chemical Oxygen Demand (COD)	5220-B	236
5	Biological Oxygen Demand (BOD)	5210-B	45
6	Oil & Grease	5520-B,D	BDL

\*Standard Methods for the examination of water & waste water APHA-23<sup>rd</sup> edition.

Note:

- 1) Results are related to samples as received.  
2) All Values are expressed in mg/L except pH.

BDL-Below Detectable Limit.

*[Handwritten Signature]*  
4/10/22

**SENIOR ENVIRONMENTAL SCIENTIST**

SENIOR ENVIRONMENTAL SCIENTIST  
ZONAL LABORATORY  
T.S. POLLUTION CONTROL BOARD  
R.C.PURAM, SANGAREDDY DISTRICT



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Annexure - III (B)



TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL LABORATORY: R.C.PURAM  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**ANALYSIS REPORT**

**Sample Nos. 2022 – 09436 & 09437**

- 1) Sample Description : M/s. Orient Cement Ltd., Devapur Cement Works, Devapur (V), Kasipet (M), Mancherial District.
- 2) Sample Source :  
2022 – 09436 : Inlet of STP  
2022 – 09437 : Outlet of STP
- 3) Sample Collected on : 26/09/2022
- 4) Sample Received on : 26/09/2022
- 5) Report issued on : 01/10/2022
- 6) Sample Collected by : EE, RO-Nizamabad

S. No.	Parameter	Method No*	Results	
			09436	09437
1	pH	4500-H <sup>+</sup> -B	7.35	7.52
2	Total Suspended Solids (TSS)	2540-D	88	46
3	Total Dissolved Solids (TDS)	2540-C	1,219	823
4	Chemical Oxygen Demand (COD)	5220-B	272	160
5	Biological Oxygen Demand (BOD)	5210-B	55	24
6	Oil & Grease	5520-B,D	BDL	BDL

\*Standard Methods for the examination of water & waste water APHA – 23<sup>rd</sup> edition.

Note:

- 1) Results are related to samples as received.  
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

  
1/10/22

**SENIOR ENVIRONMENTAL SCIENTIST**

SENIOR ENVIRONMENTAL SCIENTIST  
ZONAL LABORATORY  
T.S. POLLUTION CONTROL BOARD  
R.C.PURAM, SANGAREDDY DISTRICT





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Annexure - IV

**TELANGANA STATE POLLUTION CONTROL BOARD**  
ZONAL LABORATORY: R.C.PURAM  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**ANALYSIS REPORT**

**Sample Nos. 2023 – 08092 to 08094**

- 1) Sample Description : M/s. Orient Cement Company Ltd., Devapur (V), Kasipet (M),  
Mancherial District.
- 2) Sample Source :
- 2023 – 08092 : Inlet of STP  
2023 – 08093 : Outlet of STP  
2023 – 08094 : Sample collected from the drain leading to the outside industry  
premises.
- 3) Sample Collected on : 05/08/2023  
4) Sample Received on : 05/08/2023  
5) Report issued on : 19/08/2023  
6) Sample Collected by : AES, RO-Nizamabad

S. No.	Parameter	Method No*	Results		
			08092	08093	08094
1	pH	4500-H <sup>+</sup> -B	7.54	6.76	7.97
2	Total Suspended Solids (TSS)	2540-D	23	18	30
3	Total Dissolved Solids (TDS)	2540-C	1020	644	1,128
4	Chemical Oxygen Demand (COD)	5220-B	202	177	230
5	Biological Oxygen Demand (BOD)	5210-B	35	24	52
6	Oil & Grease	5520-B,D	BDL	BDL	BDL

\*Standard Methods for the examination of water & waste water APHA – 23<sup>rd</sup> edition.

Note:

- 1) Results are related to samples as received.  
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

19/8/23  
**SENIOR ENVIRONMENTAL SCIENTIST**



**THE HON'BLE THE CHIEF JUSTICE UJJAL BHUYAN**

**AND**

**THE HON'BLE SRI JUSTICE C.V.BHASKAR REDDY**

**WRIT PETITION No.31667 of 2022**

**ORDER:** *(Per the Hon'ble the Chief Justice Ujjal Bhuyan)*

Heard Mr. A.Praveen Babu, learned counsel representing Mr. K.R.Sunil Kumar, learned for the petitioner.

2. Learned counsel for the petitioner submits on instructions that petitioner wants to withdraw the writ petition.

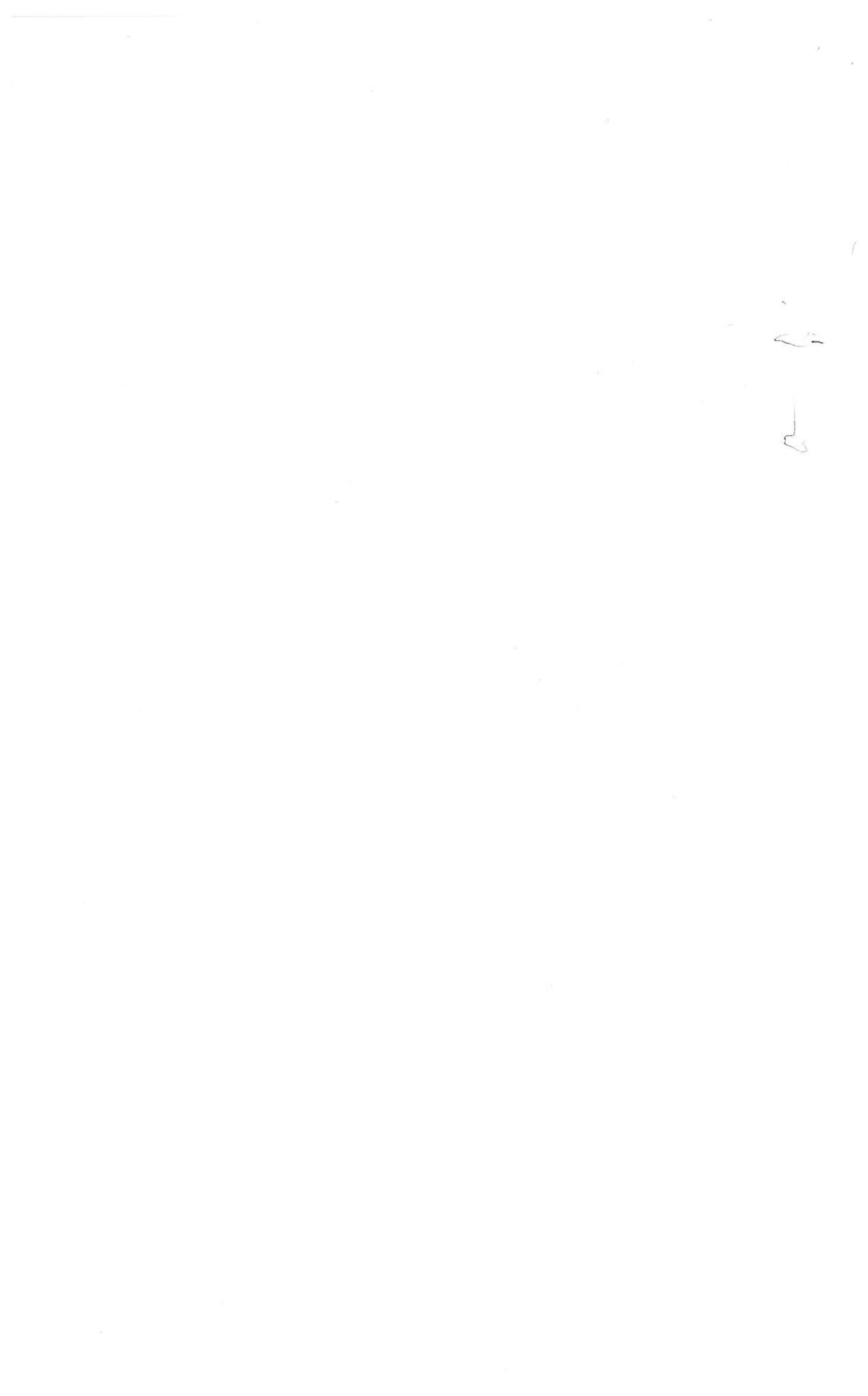
3. Writ Petition is accordingly dismissed on withdrawal. However, there shall be no order as to costs.

4. Miscellaneous applications pending, if any, in this Writ Petition shall stand closed.

\_\_\_\_\_  
**UJJAL BHUYAN, CJ**

\_\_\_\_\_  
**C.V.BHASKAR REDDY, J**

Date: 02.12.2022  
KL





(32)

Annexure-VI

**TELANGANA STATE POLLUTION CONTROL BOARD**  
ZONAL LABORATORY: R.C.PURAM  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**REPORT BY THE STATE BOARD ANALYST**  
**FORM IV**  
(See rule 14)

**Report No. 2024 – 02232**

Date: 01/03/2024

I hereby certify that I, D. Nageswar Rao, State Board Analyst duly appointed under sub-section (3) of Section 26 of the Air (as Prevention and Control of Pollution) Act 1981, sample collected on 20/02/2024 and received on the day 22/02/2024 from Dr. B. Tirupathi, AES, RO-Nizamabad, a sample of Stack attached to Rotary Kiln – III and Raw Mill – III of capacity 4200 TPD from M/s. Orient Cement Ltd., Devapur Cement Works Devapur (V), Kasipet (M), Mancherial District for analysis. The sample was in a condition fit for analysis and reported below.

I further certify that I have analyzed the aforementioned sample on 22/02/2024 to 01/03/2024 and declare the results of the analysis to be as follows:

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard mg/ Nm <sup>3</sup>
1.	SPM	IS:11225 (Part-1) ; 1985	12	30

The condition of the seals, fastening and container on receipt was as follows:

**INTACT**

**Observations of Sampling Incharge:**

- 1) The industry's Line – III (Rotary Kiln – III & Raw Mill – III) is in operation during the monitoring.
- 2) The industry has provided with Reverse Air Bag House (RABH) as Air Pollution Control Equipment to control dust emissions and it is in operation.
- 3) The Height of the stack is 153 meters.

Signed this: 01/03/2024

Address:  
D. Nageswar Rao,  
Senior Environmental Scientist,  
TSPCB, Zonal Laboratory, R.C.Puram,  
Sangareddy District.

ATB  
(AES)

*[Handwritten Signature]*  
13/24

**BOARD ANALYST**

SENIOR ENVIRONMENTAL SCIENTIST  
ZONAL LABORATORY  
T.S. POLLUTION CONTROL BOARD  
R.C. PURAM, SANGAREDDY DISTRICT





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**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL LABORATORY: R.C.PURAM**  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**REPORT BY THE STATE BOARD ANALYST**  
**FORM IV**  
(See rule 14)

**Report No. 2024 – 02233**

Date: 01/03/2024

I hereby certify that I, D. Nageswar Rao, State Board Analyst duly appointed under sub-section (3) of Section 26 of the Air (as Prevention and Control of Pollution) Act 1981, sample collected on 20/02/2024 and received on the day 22/02/2024 from Dr. B. Tirupathi, AES, RO-Nizamabad, a sample of Stack attached to Cement Mill Line – 2 from M/s. Orient Cement Ltd., Devapur Cement Works Devapur (V), Kasipet (M), Mancherial District for analysis. The sample was in a condition fit for analysis and reported below.

I further certify that I have analyzed the aforementioned sample on 22/02/2024 to 01/03/2024 and declare the results of the analysis to be as follows:

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard mg/ Nm <sup>3</sup>
1.	SPM	IS:11225 (Part-1) ; 1985	15	30

The condition of the seals, fastening and container on receipt was as follows:

**INTACT**

**Observations of Sampling Incharge:**

- 1) Cement Mill – Line – 2 is in working / operational condition during the monitoring.
- 2) The industry has provided with Bag House as Air Pollution Control Equipment to control dust emissions and it is in operation.
- 3) The Height of the stack is 39 meters.

Signed this: 01/03/2024

Address:  
D. Nageswar Rao,  
Senior Environmental Scientist,  
TSPCB, Zonal Laboratory, R.C.Puram,  
Sangareddy District.

*L. Lakshmi*  
1/3/24

**BOARD ANALYST**

A/13  
(AES)  
SENIOR ENVIRONMENTAL SCIENTIST  
ZONAL LABORATORY  
T.S. POLLUTION CONTROL BOARD  
R.C. PURAM, SANGAREDDY DISTRICT





TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL LABORATORY: R.C.PURAM  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

REPORT BY THE STATE BOARD ANALYST  
FORM IV  
(Sec rule 14)

Report No. 2024 – 02234

Date: 01/03/2024

I hereby certify that I, D. Nageswar Rao, State Board Analyst duly appointed under sub-section (3) of Section 26 of the Air (as Prevention and Control of Pollution) Act 1981, sample collected on 21/02/2024 and received on the day 22/02/2024 from Dr. B. Tirupathi, AES, RO-Nizamabad, a sample of Stack attached to FBC Boiler of capacity 2 × 115 TPH from M/s. Orient Cement Ltd., Devapur Cement Works Devapur (V), Kasipet (M), Mancherial District for analysis. The sample was in a condition fit for analysis and reported below.

I further certify that I have analyzed the aforementioned sample on 22/02/2024 to 01/03/2024 and declare the results of the analysis to be as follows:

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard mg/ Nm <sup>3</sup>
1.	SPM	IS:11225 (Part-1) ; 1985	22	50

The condition of the seals, fastening and container on receipt was as follows:

INTACT

Observations of Sampling Incharge:

- 1) The CPP (Captive Power Plant) is in operational while monitoring.
- 2) The industry has provided with Electrostatic Precipitator (ESP) as Air Pollution Control Equipment to control dust emissions and it is in operation.
- 3) The Height of the stack is 90 meters.

Signed this: 01/03/2024

Address:  
D. Nageswar Rao,  
Senior Environmental Scientist,  
TSPCB, Zonal Laboratory, R.C.Puram,  
Sangareddy District.

ATS  
(AES)

*Handwritten signature*  
1/3/24

BOARD ANALYST

SENIOR ENVIRONMENTAL SCIENTIST  
ZONAL LABORATORY  
T.S. POLLUTION CONTROL BOARD  
R.C. PURAM, SANGAREDDY DISTRICT





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**TELANGANA STATE POLLUTION CONTROL BOARD**  
ZONAL LABORATORY: R.C.PURAM  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**ANALYSIS REPORT**  
**(AMBIENT AIR)**

**Sample Nos. 2024 – 02231**

- 1) Name & Address of the Industry : M/s. Orient Cement Ltd., Devapur Cement Works  
Devapur (V), Kasipet (M), Mancherial District.
- 2) Date of Sampling : 20/02/2024 & 21/02/2024
- 3) Sample Received on : 22/02/2024
- 4) Report issued on : 01/03/2024
- 5) Sample Collected by : AES, RO-Nizamabad

S. No.	Sampling Location	Results			
		Shift Type Hours	RSPM $\mu\text{g}/\text{m}^3$	SO <sub>2</sub> $\mu\text{g}/\text{m}^3$	NO <sub>2</sub> $\mu\text{g}/\text{m}^3$
1.	Ambient Air Quality Monitoring was conducted near Police Quarters in North- East direction and downwind with respect to the industry.	Shift –I 12:40 to 20:40 Hours	81	6	25
				5	22
		Shift –II 20:40 to 4:40 Hours	68	4	20
				5	21
		Shift –III 4:40 to 12:40 Hours	76	5	22
				6	24
<b>National Ambient Air Quality Standards</b>			<b>100</b>	<b>80</b>	<b>80</b>

**Observations of Sampling Incharge:**

- 1) AAQM Carried out in downwind direction.
- 2) During the monitoring the dominant wind speed is low and the wind direction is from Southwest to Northeast.
- 3) The industry has provided RABH, Bag Houses and ESP as APCE to control stack emissions.
- 4) Water spraying is being done to suppress the dust emissions through mobile water tankers during the monitoring.
- 5) Green belt was developed by the industry.
- 6) Internal roads are paved with RCC.
- 7) The industry has provided closed sheds to store all raw materials and to finished products.
- 8) The industry has provided 119 nuisance bag filters at various materials transfer points to control fugitive emissions.
- 9) The industry has installed water mist spraying at raw materials hoppers.
- 10) The industry has handling fly ash in pneumatic method.

*Lebet*  
1/3/24  
**SENIOR ENVIRONMENTAL SCIENTIST**

*AES*  
**(AES)**





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**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL LABORATORY: R.C.PURAM**  
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**ANALYSIS REPORT**  
**FORM - X**  
**REPORT BY THE BOARD ANALYST**  
**(See Rule 26)**

**Report No. 2024 - 02236 & 02237**

**Dt:- 01-03-2024**

I hereby certify that D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 22/02/2024 from Dr. B. Tirupathi, AES, RO-Nizamabad, a sample of M/s. **Orient Cement Ltd., Devapur Cement Works Devapur (V), Kasipet (M), Mancherial District** collected on 21/02/2024 for analysis. The samples were in a condition fit for analysis reported below:

**2024 - 02236** : Inlet of STP  
**2024 - 02237** : Outlet of STP leading to plantation and gardening purpose.

I further certify that I have analyzed the aforementioned sample on 22/02/2024 to 01/03/2024 and declare the result of the analysis to be as follows.

S. No.	Parameter	Method No*	Results	
			02236	02237
1	pH	4500-H <sup>+</sup> -B	6.73	7.11
2	Total Suspended Solids (TSS)	2540-D	24	10
3	Total Dissolved Solids (TDS)	2540-C	448	379
4	Chemical Oxygen Demand (COD)	5220-B	46	32
5	Biological Oxygen Demand (BOD)	5210-B	10	6
6	Oil & Grease	5520-B,D	BDL	BDL

Note: All result are expressed in mg/L except pH.

\* Standard methods for the examination of water & waste water APHA -23<sup>rd</sup> edition.

The results are related to samples as received.  
 The condition of the seals, fastening and container on receipt was intact.

**BDL** - Below Detectable Limit

Signed this: 01/03/2024

Address:  
 D. Nageswar Rao  
 Senior Environmental Scientist,  
 Zonal Laboratory, R.C.Puram.

To,  
 Dr. B. Tirupathi, AES,  
 RO-Nizamabad.

*(Signature)*  
 13/24

**BOARD ANALYST**

SENIOR ENVIRONMENTAL SCIENTIST  
 ZONAL LABORATORY  
 T.S. POLLUTION CONTROL BOARD  
 R.C. PURAM, SANGAREDDY DISTRICT





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Annexure - VIII

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL LABORATORY: R.C.PURAM**  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**ANALYSIS REPORT**

**Sample Nos. 2024 – 02235**

- 1) Sample Description : M/s. Orient Cement Ltd., Devapur Cement Works Devapur (V), Kasipet (M), Mancherial District.
- 2) Sample Source : Water sample collected from pond leading to Maddimada vaagu near J-type quarters within industry premises.
- 3) Sample Collected on : 21/02/2024
- 4) Sample Received on : 22/02/2024
- 5) Report issued on : 01/03/2024
- 6) Sample Collected by : AES, RO-Nizamabad

S. No.	Parameter	Units	Results
1	pH		7.72
2	E. Conductivity	µmhos/cm	875
3	Total Suspended Solids (TSS)	mg/L	6
4	Total Dissolved Solids (TDS)	mg/L	536
5	Chemical Oxygen Demand (COD)	mg/L	10
6	Biological Oxygen Demand (BOD)	mg/L	2.0
7	Dissolved Oxygen (DO)	mg/L	5.6
8	Total Alkalinity as CaCO <sub>3</sub>	mg/L	136
9	Total Hardness as CaCO <sub>3</sub>	mg/L	140
10	Calcium as Ca <sup>2+</sup>	mg/L	36
11	Magnesium as Mg <sup>2+</sup>	mg/L	12
12	Chlorides as Cl <sup>-</sup>	mg/L	72
13	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	34
14	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	14
15	Sodium as Na <sup>+</sup>	mg/L	59
16	Potassium as K <sup>+</sup>	mg/L	1
17	Fluoride as F <sup>-</sup>	mg/L	0.6
18	Percent Sodium (%Na)	%(meq/L)	47.6
19	Sodium Absorption Ratio (SAR)	Meq/L	2.2
20	Total Coliform	MPN/100ml	5.1
21	Free Ammonia	mg/L	BDL
22	Boron	mg/L	BDL
23	Cadmium	mg/L	BDL
24	Lead	mg/L	BDL
25	Total Chromium	mg/L	BDL
26	Copper	mg/L	BDL
27	Nickel	mg/L	BDL
28	Zinc	mg/L	BDL
29	Iron	mg/L	BDL
Class of water body as per CPCB Water Quality Criteria			'B'

**Remarks: - Class – 'B' - Outdoor bathing (Organised).**

\*Standard Methods for the examination of water & waste water APHA – 23<sup>rd</sup> edition.

Note:

- 1) Results are related to samples as received.  
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

*Subeka*  
1/3/24

**SENIOR ENVIRONMENTAL SCIENTIST**

AES

(AES)





**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL LABORATORY: R.C.PURAM**  
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**ANALYSIS REPORT**

**Sample Nos. 2024 – 02238**

- 1) Sample Description : M/s. Orient Cement Ltd., Devapur Cement Works Devapur (V), Kasipet (M), Mancherial District  
 2) Sample Source : Water sample collected from Maddimada vaagu, Devapur (V), Kasipet (M), Mancherial District.  
 3) Sample Collected on : 21/02/2024  
 4) Sample Received on : 22/02/2024  
 5) Report issued on : 01/03/2024  
 6) Sample Collected by : AES, RO-Nizamabad

S. No.	Parameter	Units	Results
1	pH		7.29
2	E. Conductivity	µmhos/cm	950
3	Total Suspended Solids (TSS)	mg/L	10
4	Total Dissolved Solids (TDS)	mg/L	512
5	Chemical Oxygen Demand (COD)	mg/L	16
6	Biological Oxygen Demand (BOD)	mg/L	3
7	Dissolved Oxygen (DO)	mg/L	5.9
8	Total Alkalinity as CaCO <sub>3</sub>	mg/L	148
9	Total Hardness as CaCO <sub>3</sub>	mg/L	150
10	Calcium as Ca <sup>2+</sup>	mg/L	40
11	Magnesium as Mg <sup>2+</sup>	mg/L	12
12	Chlorides as Cl <sup>-</sup>	mg/L	48
13	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	26
14	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	22
15	Sodium as Na <sup>+</sup>	mg/L	41
16	Potassium as K <sup>+</sup>	mg/L	2
17	Fluoride as F <sup>-</sup>	mg/L	0.8
18	Percent Sodium (%Na)	%(meq/L)	36.9
19	Sodium Absorption Ratio (SAR)	Meq/L	1.5
20	Total Coliform	MPN/100ml	9
21	Free Ammonia	mg/L	BDL
22	Boron	mg/L	BDL
23	Cadmium	mg/L	BDL
24	Lead	mg/L	BDL
25	Total Chromium	mg/L	BDL
26	Copper	mg/L	BDL
27	Nickel	mg/L	BDL
28	Zinc	mg/L	BDL
29	Iron	mg/L	BDL
Class of water body as per CPCB Water Quality Criteria			'B'

**Remarks: - Class – 'B' - Outdoor bathing (Organised).**

\*Standard Methods for the examination of water & waste water APHA – 23<sup>rd</sup> edition.

Note:

- 1) Results are related to samples as received.  
 2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

*Lebets*  
**SENIOR ENVIRONMENTAL SCIENTIST**

*ATP  
1/6/24*





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**TELANGANA STATE POLLUTION CONTROL BOARD**  
ZONAL LABORATORY: R.C.PURAM  
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

**ANALYSIS REPORT**

**Sample Nos. 2024 – 02239**

- 1) Sample Description : M/s. Orient Cement Ltd., Devapur Cement Works Devapur (V), Kasipet (M), Mancherla District
- 2) Sample Source : Well sample collected from residence of Sri. Chandu, Devapur (V), Kasipet (M), Mancherla District.
- 3) Sample Collected on : 20/02/2024
- 4) Sample Received on : 22/02/2024
- 5) Report issued on : 01/03/2024
- 6) Sample Collected by : AES, RO-Nizamabad

S. No.	Parameter	Units	Results
			02239
1	pH		7.32
2	E. Conductivity	µmhos/cm	1626
3	Total Suspended Solids (TSS)	mg/L	7
4	Total Dissolved Solids (TDS)	mg/L	862
5	Chemical Oxygen Demand (COD)	mg/L	12
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	176
7	Total Hardness as CaCO <sub>3</sub>	mg/L	190
8	Calcium as Ca <sup>2+</sup>	mg/L	48
9	Magnesium as Mg <sup>2+</sup>	mg/L	17
10	Chlorides as Cl <sup>-</sup>	mg/L	110
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	34
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	19
13	Sodium as Na <sup>+</sup>	mg/L	78
14	Potassium as K <sup>+</sup>	mg/L	2
15	Fluoride as F <sup>-</sup>	mg/L	0.66
16	Percent Sodium (%Na)	%(meq/L)	46.7
17	Sodium Absorption Ratio (SAR)	Meq/L	2.5
18	Cadmium	mg/L	BDL
19	Lead	mg/L	BDL
20	Total Chromium	mg/L	BDL
21	Copper	mg/L	BDL
22	Nickel	mg/L	BDL
23	Zinc	mg/L	BDL
24	Iron	mg/L	BDL

\*Standard Methods for the examination of water & waste water APHA – 23<sup>rd</sup> edition.

Note:

- 1) Results are related to samples as received.
- 2) All Values are expressed in mg/L except pH.

BDL -- Below Detectable Limit.

*Lebekar*  
4/3/24  
**SENIOR ENVIRONMENTAL SCIENTIST**

A.173  
(AES)



Item No.02:-

40

Amexure-X

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No.173 of 2023 (SZ)

IN THE MATTER OF:

Rodda Ravi Kumar,  
Telangana.

...Applicant(s)

State of Telangana,  
Through Chief Secretary  
Telangana and Ors.

*With*



...Respondent(s)

Date of hearing: 12.02.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): M/s. Prakash Pandey.

For Respondent(s): Mr. Mohamed Aathic represented  
Mrs. H. Yasmeen Ali for R1 & R5.  
Ms. C.P. Kavitha Renjini represented  
Mr. T. Sai Krishnan for R4 & R6.  
M/s. Ajay Bhargava, Vanita Bhargava, Arvind  
Kumar Ray, Nandita Chauhan &  
Nikita Shenoy for R7.

4.

**ORDER**

1. The learned counsel Mr. Mohamed Aathic representing Mrs. H. Yasmeen Ali entered appearance on behalf of Respondents No. 1 and 5 and Ms. Vanita Bhargava entered appearance on behalf of the Respondent No. 7.
2. The learned counsel appearing for the Respondents No.1, 5 and 7 requests time for filing their reply.
3. Let the learned counsel appearing for the Telangana State Pollution Control Board name be printed in the Cause List and the learned counsel is also directed to file a report after making a spot inspection.
4. Let the applicant's counsel serve the papers on the respondents counsel.
5. Post the matter on 18.03.2024.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.173/2023 (SZ),  
12<sup>th</sup> February, 2024. AD.